

ITEM NO.29

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).9388/2022

(Arising out of impugned final judgment and order dated 21-04-2022 in MUA227 No. 2946/2022 passed by the High Court of Judicature at Allahabad)

COMMITTEE OF MANAGEMENT ANJUMAN
INTEZAMIA MASAJID VARANASI

Petitioner(s)

VERSUS

RAKHI SINGH & ORS.

Respondent(s)

(WITH IA No. 78311/2022 - APPLICATION FOR PERMISSION, IA No. 76921/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 30432/2023 - CLARIFICATION/DIRECTION, IA No. 27261/2023 - CLARIFICATION/DIRECTION, IA No. 70819/2023 - CLARIFICATION/DIRECTION, IA No. 85932/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 200749/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 79012/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 146635/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 103072/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 78298/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 75323/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 27264/2023 - EXEMPTION FROM FILING O.T., IA No. 76923/2022 - EXEMPTION FROM FILING O.T., IA No. 75326/2022 - EXEMPTION FROM FILING O.T., IA No. 76526/2023 - EXEMPTION FROM FILING O.T., IA No. 78313/2022 - EXEMPTION FROM FILING O.T., IA No. 30435/2023 - EXEMPTION FROM FILING O.T., IA No. 76985/2022 - INTERVENTION APPLICATION, IA No. 85930/2022 - INTERVENTION APPLICATION, IA No. 98885/2022 - INTERVENTION APPLICATION, IA No. 79439/2022 - INTERVENTION/IMPLEADMENT, IA No. 169693/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 79009/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Huzefa A. Ahmadi, Sr. Adv.
Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Mohd. Nizamuddin Pasha, Adv.
Ms. Rashmi Singh, Adv.
Mr. Ibad Mushtaq, Adv.
Ms. Akanksha Rai, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
 Ms. Garima Prashad, Sr. A.A.G.
 Mr. Sharan Dev Singh Thakur, A.A.G.
 Ms. Ruchira Goel, AOR
 Mr. Siddharth Thakur, Adv.
 Ms. Keerti Jaya, Adv.

Mr. Rakesh Diwedi, Sr. Adv.
 Mr. Barun Kumar Sinha, Adv.
 Mrs. Pratibha Sinha, Adv.
 Mr. Aditya Sharma, AOR
 Mr. Parth Kaushik, Adv.

Mr. Hari Shankar Jain, Adv.
 Mr. Vishnu Shankar Jain, AOR
 Mr. Shaurya Krishna, Adv.
 Mr. Parth Yadav, Adv.
 Ms. Mani Munjal, Adv.
 Ms. Marbiang Khongwir, Adv.

Mr. Gautam Singh, Adv.
 Mr. Amol B. Karande, AOR
 Mr. Rishabh Raj, Adv.
 Mr. Veshal Tyagi, Adv.

Mr. V. Chidambaresh, Sr. Adv.
 Mr. Suvidutt M.s., AOR
 Ms. Somlagna Biswas, Adv.
 Ms. Deepika Singh, Adv.
 Ms. Sonal Gupta, Adv.

Mr. Ashwani Kumar Dubey, AOR

Mr. Abhishek, AOR
 Mr. Barun Kumar Sinha, Adv.
 Mrs. Pratibha Sinha, Adv.

**UPON hearing the counsel the Court made the following
 O R D E R**

- 1 Mr Tushar Mehta, Solicitor General, states, on the instructions of the District Magistrate, who is present in Court, that in order to facilitate the performance of Waju, the District Magistrate shall ensure that a sufficient number of tubs with facilities for water are made available in proximity so as not to inconvenience the devotees who come for performing namaz.

2 List the Petition on 7 August 2023.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR